

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.104  
**C.P.(IB)/237(AHM)2021**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Torque Automotive Pvt Ltd  
(Through RP Kamal Agarwal)  
V/s  
Stellar Autohaus Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 15/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr.Jaimin R Dave, Advocate a/w.  
: Ms. Hirva Dave, Advocate  
For the Respondent : Mr. Ravi Pahwa, Advocate

**ORDER**

Learned Counsel for the respondent seeks adjournment in the matter, stating that the written submissions have been received only today morning i.e. 15.05.2024, and he wants to go through the same, which is not opposed by the Counsel for the applicant.

At request of the Counsel for the respondent, the matter stands adjourned for hearing on 11.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**